

(2023) 01 KAR CK 0005
In the Karnataka High Court
Case No : Criminal Appeal No. 1954 Of 2022

Mahalingegowda @ Sagar

APPELLANT

Vs

State Of Karnataka & Others

RESPONDENT

Date of Decision : 05-01-2023

Acts Referred:

Citation : (2023) 01 KAR CK 0005

Hon'ble Judges : Shivashankar Amarannavar, J

Bench : Single Bench

Advocate : Jagadeesh H T, S Vishwamurthy

Final Decision : Dismissed

Judgement

Shivashankar Amarannavar, J

1. Learned counsel for the appellant submits that DNA report is subsequent to the passing of the impugned order and therefore, now he intends to withdraw this appeal with liberty to file bail petition before the Special Court. He also files a memo and it reads thus:

"The appellant respectfully prays for this Hon'ble Court may dismissed as withdrawn the above said appeal in the interest of justice and equity."

2. In view of the aforesaid submission and memo, appeal is dismissed as not-pressed with liberty to file bail petition before the Special Court.